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- (a) what is the present total num of railway concession tickets issued by the Station Master, Kalka on the basis of railway concession certificates for attendants of T. B. patients issued by the Medical Superintendent, Kasauli Sanatorium;
- (b) whether it is a fact that the Station Master, Kalka, has refused to issue such tickets, if so, in how many cases, and for what reasons: and
- (c) what steps Government have taken or propose to take in this connection?

THE DEPUTY MINISTER or RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Three, till end of January, 1958.

- (b) No, Sir.
- (c) Does not arise.

*152 to *154 [Postponed to the 4th March, 1958.]

RECOMMENDATIONS OF OILSEEDS CRUSHING INDUSTRY INQUIRY

- *155. SHRI AVITRY DEVI NIGAM the Minister of FOOD AND AGRICULTURE bs pleased to refer to the reply given to Starred Question No. 498 in the Rajya Sabha on the 5th September, 1957 and state:
- (a) the names of the States which have accepted the recommendation of the Oilseeds Crushing Industry-Inquiry Committee to the effect that the Government's requirements of vegetable oils for use in hospitals, jails, police establishments, messes and hostels, etc., should be met by the purchase of ghani oil only; and
- (b) the approximate time it is likely to implement the important take to recommendation of the Oilseeds Crushing Industry Inquiry Committee regarding separate legislation to carry out properly the recommendations made by this committee?

MINISTER OF FOOD AGRICULTURE (SHRI A. P. JAIN):

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- to Questions (a) A statement giving the requisite information is laid on the Table of the Sabha.
- (b) It has since been decided not to accept the recommendation

STATEMENT

State Governments' views on the use of Ghani Oil

State Governments of Bihar, The Rajasthan, Madras, Andhra Pradesh, Orissa and the Union Territories of Delhi, Pondicherry, Tripura and Andaman and Nicobar Islands have by now furnished their views on recommendation No. 24 of the Oilseeds Crushing Industry Inquiry Committee which reads as follows: -

"Government's requirements of vegetable oils for use in hospitals, jails, police establishments, masses, hostels etc., should be met by the purchase of ghani oil only."

The views expressed by the above said State Governments are detailed below: —

- 1. Bihar.—The State Government agree to the recommendation to the extent the ghani oil is available and provided its cost is not too high.
- 2. Rajasthan.—No objection to use linseed oil crushed in ghani in police establishments where it is used on wooden parts of weapons. As regards jails no objection to use ghani oil provided standard makes of ghani oil are prescribed.
- 3. Madras.—Generally in agreement provided the ghani oil can be standardised.
- 4. Andhra Pradesh.—No objection to use ghani oil provided that continuous supply of ghani oil is assured and that the cost is not higher than that of mill oil.

- 5. Orissa.—No objection to use ghani oil as far as practicable provided the same is available at reasonable cost.
- 6. Delhi.-No objection to use ghani oil wherever possible.
- 7. Pondicherry.—Generally in agreement with the recommendation.
- 8. Tripura.—Recommendation acceptable.
- 9. Andaman and Nicobar Islands.— No objection to agree to the recommendation

REPORT OF INDIAN DELEGATION TO CHINA ON AGRARIAN CO-OPERATIVES

- •156. SHRI P. S. RAJAGOPAL NAIDU: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Starred Question No. 272 in the Rajya Sabha on the 27th August, 1957, and state:
- (a) whether Government have completed consideration of the report of the Indian delegation to China on agrarian cooperatives;
- (b) if so, whether Government have accepted the recommendations of the delegation; and
- (c) whether the views of the State Governments have been ascertained in the matter?

MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) No,

- (b) The question does not arise.
- (c) Yes, Sir. Views and comments of 17 State Governments and Union Territories have been received. Information is awaited from the State Governments of (i) U.P., (ii) Mysore and (iii) Rajasthan.

FODDER DEVELOPMENT

♦157. SHRI V. C. KESAVA RAO: Will the Minister of FOOD AND AGRI- I CULTURE be pleased to state:

(a) whether the Central Government have collected any data with a view to finding out fodder requirements of the country;

to Questions

- (b) what steps are being taken by the Central Government to increase the fodder development in the States; and
- (c) what is the amount allotted for fodder development in the Second Five Year Plan period?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) Yes.

- (b) (i) Financial assistance has been offered to the States for development of feed and fodder resources in the Key Village blocks according to a Model scheme prepared by this Ministry;
 - (ii) A pilot scheme for the establishment of fodder banks with a view to building up fodder reserves is proposed to be taken up;
- (iii) A survey of grass-land in India has been undertaken with a view to evolving sound system of grass land management;
- (iv) A Regional Animal Nutrition Stations have been set up with a view to carrying out studies of the common feeds and fodder in the region; and *
- (v) The services of a foreign expert have been obtained under the T.C.M. aid programme for advising the Government of India on the development of feed and fodder in the Key Village blocks. Four pasture demonstration centres on State Government farms are proposed to be set up under his guidance.
- (c) The provision for this scheme is included in the total allotment of